

[Dr. Ram Subhag Singh.]

- (2) The Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1968 (No. 4 of 1968) promulgated by the President on the 17th June, 1968.
- (3) The Public Premises (Eviction of Unauthorised Occupants) Amendment Ordinance, 1968 (No. 5 of 1968) promulgated by the President on the 17th June, 1968. [Placed in Library. See No. LT-1319/68.]
- (4) The Gold (Control) Ordinance, 1968 (No. 6 of 1968) promulgated by the President on the 29th June, 1968.
- (5) The Enemy Property Ordinances, 1968 (No. 7 of 1968) promulgated by the President on the 6th July, 1968.
- (6) The Indian Patents and Designs (Amendment) Ordinance, 1968 (No. 8 of 1968) promulgated by the President on the 6th July, 1968. [Placed in Library. See No. LT-1320/68.]

STATEMENT *re* INDIAN PATENTS AND DESIGNS (AMENDMENT) ORDINANCE

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Indian Patents and Designs (Amendment) Ordinance, 1968, under rule 71 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-1320/68].

U. P. GAON PANCHAYATS & KSHETRA SIMITIES (EXTENSION OF TERM) ACT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI M. S. GURUPADASWAMY):

I beg to lay on the Table a copy of the Uttar Pradesh Gaon Panchayats and Kshetra Samitis (Extension of

Term) Act, 1968 (President's Act No. 14 of 1968) published in Gazette of India dated the 2nd May, 1968, under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-1321/68.]

STATEMENTS *re* REQUISITIONING AND ACQUISITIONING OF IMMOVABLE PROPERTY (AMENDMENTS) ORDINANCE ETC.

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO): I beg to lay on the Table—

- (1) A copy of the explanatory statement giving reasons for immediate legislation by the Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1968, under rule 71 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-1322/68].
- (2) A copy of the explanatory statement giving reasons for immediate legislation by the Public Premises (Eviction of Unauthorised Occupants) Amendment Ordinance, 1968. [Placed in Library. See No. LT-1322/68.]

DELHI SALES-TAX (SECOND AMENDMENT) RULES ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table—

- (1) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1968, published in Notification No. F. 4 (83)/67 Fin. (E) (1) in Delhi Gazette dated the 30th April, 1968 under sub-section (4) of section 26 of the Bengal Finance (Sales-Tax) Act, 1941, as in force in the Union Territory of Delhi. [Placed in Library. See No. LT-1323/68.]